

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IIC LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	IIC Limited
2.	Date of incorporation of corporate debtor	11/03/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200DL2010PLC199960
5.	Address of the registered office and principal office (if any) of corporate debtor	Current Address: 432-E, F/F, Devli Village, New Delhi North West DL-110052 Previous Address: 90/A-207, Khasra No. 412, Ground Floor, Mahipalpur Extension, New Delhi, DL-110037
6.	Insolvency commencement date in respect of corporate debtor	September 20, 2021 (order received on September 24, 2021)
7.	Estimated date of closure of insolvency resolution process	March 18, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pramod Kumar Gupta Reg. No. IBBI/IPA-001/IP-P01329/2018-2019 /12075
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: B-1/10, Lower Ground Floor, Hauz Khas , New Delhi, DL-110016 Email: variety.financial@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: B-1/10, Lower Ground Floor, Hauz Khas , New Delhi, DL-110016 Email: iicl.cirp@gmail.com
11.	Last date for submission of claims	October 03, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms: Mentioned at Point 5 below; b) Details of Authorised Representatives – Not Applicable

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the IIC Limited on September 20, 2021.



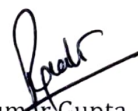
PRAMOD KUMAR GUPTA
(INSOLVENCY PROFESSIONAL)
Reg No : IBBI/IPA-001/IP-P01329/2018-19/12075
Email Id : variety.financial@gmail.com
Ph. : 011-41570133
Address : B-1/10, L G F , Hauz Khas,
New Delhi-110016

2. The creditors of IIC Limited, are hereby called upon to submit their claims with proof on or before October 03, 2021 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [~~specify class~~] in Form CA. – **NOT APPLICABLE**;
5. The claims may be submitted in their specified forms. Form B – Operational Creditor (Other than Workmen/Employee); Form C – Financial Creditor; Form CA – Deposit Holders; Form D – Workmen/Employee; Form E – Operational Creditor – Representative of Workmen/Employee; and Form F – Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/downloadform.html>
6. Submission of false or misleading proofs of claim shall attract penalties.

Date: September 26, 2021

Place: Delhi

PRAMOD KUMAR GUPTA
(INSOLVENCY PROFESSIONAL)
Reg. No.: IBB/PA-001/IP-P01329/2018-19/12075
Email Id : variety.financial@gmail.com
Ph. : 011-41570133
Address : B-1/10, Lower Ground Floor, Hauz Khas,
New Delhi-110016



Mr. Pramod Kumar Gupta

Insolvency Professional

IBBI/PA-001/IP-P01329/2018-2019/12075

Address: B-1/10, Lower Ground Floor, Hauz Khas, New Delhi, DL-110016